

**FIR No. 252/2020
PS Sarai Rohilla
U/s 323/376/506 IPC
State Vs Amit Dhiman**

23.07.2020

At 02.05 P.M.

**Fresh bail application u/s 438 Cr.PC filed. It be
checked and registered.**

**Present: Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Rajesh Kumar Singh, Ld. Counsel for the applicant/
accused Amit Dhiman.
IO SI Hema (No. D-3217 PS Sarai Rohilla) alongwith
complainant.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Complainant submits that she wants to engage a
lawyer and hence, she seeks a short adjournment.

At request, be put up on **25/07/2020**.

A copy of this order be uploaded on the official
website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/23.07.2020 (K)**

**FIR No.251/2019
PS Prasad Nagar
U/s 201/304 IPC & 23/25/27 DMC Act
State Vs Amrit Kundra @ Sonu**

23.07.2020

At 1:15 PM

Fresh bail application u/s 439 Cr.PC filed. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Uma Shankar Gautam, Ld. Counsel for the applicant/
accused Amrit Kundra.
IO SI Bhawani Singh (No. D-5462 PS Prasad Nagar) is
present.**

**Proceedings conducted through Video conferencing by means
of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020
issued by Ld. District & Sessions Judge (HQs) Delhi.

It is reported that the charge-sheet has already been filed in
the court of Ld. MM concerned.

Let the charge-sheet be called for 29.07.2020. The information in
this regard be sent through telephonically or electronically to the concerned
Ahlmad of Ld. MM.

A copy of this order be uploaded on the official website of
Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/23.07.2020 (K)**

**FIR No. 19/20
PS Darya Ganj
U/s 392/397/34 IPC
State Vs Wasim**

23.07.2020

At 12.40 P.M.

**Fresh bail application u/s 439 Cr.PC filed. It be checked
and registered.**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Mr. Mohd. Iliyas , Ld. Counsel for the applicant/ accused
Wasim.
IO ASI Amit Sharma (No. D-3803 PS Darya Ganj) is
present.**

**Proceedings conducted through Video conferencing by
means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020
issued by Ld. District & Sessions Judge (HQs) Delhi.

Part submissions heard.

At this stage, IO submits that the charge-sheet has already been
filed. He further submits that charge has already been framed against the
applicant/ accused Wasim.

On the other hand, Ld. Counsel for the applicant/ accused submits
that he is not aware about the above fact, as narrated by the IO today.

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FIR No. 19/20

PS Darya Ganj

Let charge-sheet be called from the concerned Ld. Court for
28.07.2020.

**A copy of this order be uploaded on the official website of
Delhi District Courts.**

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/23.07.2020 (K)**

**FIR No.256/19
PS Lahori Gate
U/s 406/420 IPC
State Vs Tarun Kumar**

23.07.2020

At 04.00 P.M.

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
IO SI J. N.Tiwari (No. D-4272 from PS Lahori
Gate is present.
Sh. Deepak Prakash, Ld. Counsel for the
applicant/accused Tarun Kumar.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Submissions heard.

Put up for orders on **24/07/2020**.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/23.07.2020 (K)**

**FIR No.292/18
PS Karol Bagh
U/s 498A/406 IPC
State Vs. Santosh Kumar Haldar**

23.07.2020

At 1:05 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Sanjeev Kumar, Ld. Counsel for the applicant/ accused Santosh Kumar Haldar.
Sh. Manoj Goswami, Ld. Counsel for the complainant with complainant 'M' in person.
IO ASI Bimla (No. D-2222/Central PS Karol Bagh) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Report from the Mediation Centre has been received, as per which the matter could not be settled.

Oral submissions have been heard on behalf of both the parties.

Briefly stated, the complainant alleges commission of offences punishable U/s 498A/406 IPC against her in-laws, i.e. Sandeep Kumar Haldar(Husband), Santosh Kumar Haldar(Father-in-law) and Shipra Haldar (Mother-in-law), vide the present FIR. The complainant has narrated the sequences of events which prompted her to get the present FIR registered. Dowry demands were made by her in-laws at different times between the date of her marriage and the date when she left her matrimonial home.

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The present applicant/ accused Santosh Kumar Haldar is the father-in-law of the complainant. Admittedly, the applicant/ accused is aged around 67 years and is a permanent resident of Kolkata, West Bengal. The present applicant/ accused Santosh Kumar Haldar apprehends his arrest in the present FIR and has therefore moved the present application to seek anticipatory bail. It is submitted on behalf of the applicant/ accused that he has not committed any offence, as alleged vide the present FIR. It is further submitted that the applicant/ accused has duly responded to the notices served by the IO in the month of February, 2020. It is further submitted that the applicant/ accused has also filed a representation with the IO, whereby the applicant/ accused has tried to explain that the allegations leveled by the complainant are not truthful. The applicant/ accused submits that he is ready and willing to join the investigation as and when required by the IO but could not do so on account of prevailing COVID-19 pandemic. It is further submitted that the applicant's life and liberty may be protected by granting the prayer made vide the present application.

On the other hand, Ld. Counsel for the complainant argues that the allegations leveled by the complainant are truthful and the complainant is a victim of dowry demands raised by her in-laws including the present applicant/

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accused. It is further submitted that the applicant/ accused is deliberately avoiding the police investigation and has already delayed the filing of chargesheet.

This Court has raised a query from the Ld. APP for the state as well as IO as to whether the police could effect the arrest of the applicant/ accused in this FIR without seeking permission from the concerned DCP. It has been informed that police could not arrest the applicant without grant of permission in this regard by the DCP concerned. This Court has also sought a clarification from the IO as to whether DCP concerned has granted any permission to arrest the present applicant/ accused in the present FIR till date. IO has responded that no such permission has been granted till date.

It is apparent from the above responses of the Ld. APP as well as IO that the present applicant/ accused could not be arrested in the present case at this stage on account of absence of requisite permission from the DCP concerned. Consequently, it could be safely held at this stage that the apprehension of the applicant/ accused about his arrest in this FIR is entirely misplaced.

At this stage, Ld. Counsel for the applicant/ accused submits that some protection may be afforded to the applicant/ accused so that he may

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move the appropriate court u/s 438 Cr. P.C. for the purposes of protecting his rights in future in case police decides to arrest him. Ld. Counsel for the complainant submits that he has no objection if the present applicant/ accused is afforded a limited protection in this regard.

In the facts and circumstances, it is directed that the Police Authorities shall serve an advance notice of 04 days upon the applicant/accused Santosh Kumar Haldar personally or through his counsel before effecting his arrest in the present FIR. However, it is clarified to the applicant/ accused that he shall positively join the investigation as and when so required by the IO. Applicant shall also communicate any change of his address or mobile number to the IO without fail. With the above observations, the present application stands disposed of accordingly. Copy be given dasti to the parties, as requested. File be consigned to record room as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/23.07.2020 (K)**

**FIR No.207/2020
PS Sarai Rohilla
U/s 392/34 IPC
State Vs Mohd. Alam**

23/07/2020

At 04.00 P.M

**ORDER ON BAIL APPLICATION MOVED BEHALF OF APPLICANT/
ACCUSED MOHD. ALAM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
None for the applicant/ accused Mohd. Alam.**

Briefly stated against the applicant/ accused MOhd. Alam is that he alongwith three of his accomplices robbed the complainant of acsh and other belongings in the mid night of 07/06/2020 – 08/06/2020 on knife point.

Ld. Counsel for the applicant/ accused has submitted that there is a delay in lodging the FIR. It has been further submitted that the police has not got conducted the TIP of the applicant/ accused till date. It has been further submitted that the complainant refused to undergo medical examination which raises a suspicion about the genuineness of the present complaint/ FIR. It has been further submitted that the applicant/ accused was not arrested at the spot. It has been further submitted that the offence was committed by some unknown person named “Yadi” as is reflected from the contents of the FIR. It is lastly submitted that the applicant/ accused is a young boy and has nothing to do with the present

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**FIR No.207/2020
PS Sarai Rohilla**

FIR. It is prayed that the applicant/ accused Mohd. Alam may be granted bail, particularly in view of the unabated spread of COVID-19 pandemic.

Ld. APP for the state as well as IO have opposed prayer to grant the bail. It has been submitted that there is not delay in registration of FIR. It has been further submitted that the occurrence was of the mid-night and the complainant made a PCR call to the police in the morning, which was recorded in the PS vide DD no. 6A dated 08/06/2020 and consequently the present FIR was registered. Further, it is submitted that TIP of the applicant/ accused is fixed for 25/07/2020(i.e. after two days from today). It has been further submitted that the applicant/ accused was arrested on the basis of a secret information and the mobile phone robbed from the complainant as well as a sum of Rs. 4,000/- in cash has also been recovered. Further submitted that the said "Yadi" is none other than co-accused Mohd. Asif, who is also involved in the present case. It is lastly submitted that the applicant / accused was "on parole" at the time of commission of the present offence. Accordingly, it has been prayed that the bail application may be dismissed.

This Court has considered the rival submissions. Although, the applicant/ accused Mohd. Alam is aged about 22 years, but it does

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FIR No.207/2020

PS Sarai Rohilla

not seem that the applicant is trying to reform himself. Admittedly, the applicant/ accused was "on parole" at the time of commission of the present offence. In the facts and circumstances of the present case and in view of the gravity of the offence as well as the propensity of the applicant to indulge in crime, the applicant/ accused MOhd. Alam could not be granted bail. Hence, the bail application stands dismissed. Copy of order be given dasti, as requested.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/23.07.2020 (K)

MACT No. 57925-16

23.07.2020

At 02.45 P.M.

**Present : Sh. N.K.Singh, Ld.Counsel for the claimant.
Sh.R.K.Gupta, Ld. Counsel for the insurance
company.**

**This is a pre-sitting preceeding the e-Lok
Adalat Dated 26/07/2020. Proceedings conducted through Video
conferencing by means of Webex Meet.**

**It is submitted jointly by Ld. Counsel for the parties
that matter has amicably been settled between the parties for a
sum of Rs. One Lakh Two Thousand Only.**

**At joint request, put up for recording of statements
of parties before the Lok Adalat scheduled for 26/07/2020.**

Parties to appear accordingly.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/23.07.2020 (K)**

MACT No. 977-17

23.07.2020

At 02.50 P.M.

Present : Sh. Ashish Gupta, Ld.Counsel for the petitioner.
Sh. V.K.Gupta, Ld. Counsel for the insurance company.

This is a pre-sitting preceeding the e-Lok Adalat Dated 26/07/2020. Proceedings conducted through Video conferencing by means of Webex Meet.

It is submitted jointly by Ld. Counsels for the parties that there are chances of amicable settlement.

At joint request, put up on **24/07/2020 at 02.00 P.M.**

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/23.07.2020 (K)**